

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
SPECIAL BENCH : NEW DELHI (COURT-I)

(IB)-411/(PB)/2017

In the matter of :

Mr. Narender Kumar

...PETITIONER

Vs.

Adhinath Probuild (India) (P) Limited

.. RESPONDENT

SECTION :

Under Section 7 of (IBC) Code, 2016

Order delivered on 12.10.2017

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

DEEPA KRISHAN

Hon'ble Member (Technical)

For the Petitioner /applicant

: Ms. Ritika Shaw, Advocate

For the Respondent/Corporate Debtor : -

ORDER

Learned Counsel for the petitioner is present. It is represented by the Ld. Counsel for the petitioner that an advance copy of the application has been sent which has been returned by the postal authorities. Ld. Counsel for the petitioner is directed to file an affidavit of service along with 'Return cover'. It is also directed that the petitioner will take another notice to the Corporate Debtor at its



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registered office as given in the Master Data as annexed at page 32 of the typed documents.

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The petitioner is also directed to take the notice of this application at the available E-mail id as disclosed in the Master Data maintained by MCA.

Dasti process is allowed.

List on 06.11.2017.

Sd-

**(DEEPA KRISHAN)**  
**MEMBER (TECHNICAL)**

Sd-

**(R. VARADHARAJAN)**  
**MEMBER (JUDICIAL)**

Surjit  
12.10.2017